

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 106  
IB-710/PB/2019  
IA/1918/2024

**IN THE MATTER OF:**

**Ms. Babita Gupta and Ors.**

...PETITIONER

**Vs**

**M/s. Rajesh Projects (India) Pvt. Ltd.**

...RESPONDENT

**Section**

**U/s 7 of IBC, 2016**

**Order delivered on 24 .04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the IRP**

**:Ms. Abhindra Maheshwari, Adv.**

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/1918/2024**

This is the 32<sup>nd</sup> Monthly Progress Report filed by the IRP for the quarter ended on 31.03.2024.

Heard the Ld. Counsel on behalf of the IRP. The Progress Report so filed is taken on record with just exceptions. IA is **disposed off**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**